

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/1120/2008 – SM [BR]

Date 18/05/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. MEERUT I

EXCISE CHOWK, UNIVERSITY ROAD, MANGAL
PANDEY NAGAR, MEERUT - 250005.

C.C.E. MEERUT I

Appellant

Vs

Respondent

M/S AVADH ALLOYS PVT. LTD.

I am directed to transmit herewith a certified copy of **Final order No. 537 / 2010 –SM[BR]** dated 10.5.2010
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

M/S AVADH ALLOYS PVT. LTD.

VEHELNA, MEERUT ROAD, MUZAFFARNAGAR.

2. Adv. / Consult SHRI ALOK ARORA ADV.

N/V;-----

3 S.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

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10 Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

11 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

12 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

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14 Guard file

15 TAXINDIAONLINE.COM PVT. LTD. UNIT NO.1, 2ND FLOOR, VASANT ARCADE,
NELSON MANDELA ROAD, VASANT KUNJ NEW DELHI -110070.


Assistant Registrar
(SM Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

COURT NO. II

Excise Appeal No. 1120 of 2008-SM

(Arising out of Order-in-Appeal No. 46-CE/MRT-I/2008 dated 27.2.2008 passed by the Commissioner (Appeals), Central Excise, Meerut)

CCE, Meerut

Appellant

Vs.

M/s Avadh Alloys (P) Ltd.

Respondent

Appearance:

Appeared for Appellant : Shri S. Gautam, SDR

Appeared for Respondent : Shri Alok Arora, Advocate

Date of Hearing: **7.5.2010**

CORAM: HON'BLE MR. D.N. PANDA, JUDICIAL MEMBER

Final Order No. *537/2010-SM(CBR)* dated.....

Per D.N. Panda:

When the Appeal was called for hearing, it has been noticed that authorisation for the appeal does not bear any date while one Commissioner has dated as 30th April 2008 the other Commissioner has not dated the authorisation. Therefore such an undated authorisation (appearing only date) by one Commissioner *and being unreasoned* does not get sanction of law. Therefore, Revenue's appeal dismissed.

(Dictated & pronounced in open Court)

(D.N. PANDA)
JUDICIAL MEMBER

RM